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Title: Introduction of the Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2011 [Amendment of Part VI of Constitution (Scheduled Tribes) Order, 1950].

THE MINISTER OF TRIBAL AFFAIRS AND MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO): I beg to move for leave to introduce a Bill further to amend the Constitution (Scheduled Tribes) Order, 1950 to modify the list of Scheduled Tribes in the State of Karnataka.

MADAM SPEAKER: The question is:

"That leave be granted to introduce the Bill further to amend the Constitution (Scheduled Tribes) Order, 1950 to modify the list of Scheduled Tribes in the State of Karnataka."

*The motion was adopted.*

SHRI V. KISHORE CHANDRA DEO: I introduce the Bill.

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